



2026:AHC:124679

HIGH COURT OF JUDICATURE AT ALLAHABAD

APPLICATION U/S 528 BNSS No. - 34260 of 2025

Ravinder And 14 Others

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Anil Kumar Mishra
Counsel for Opposite Party(s)	:	G.A., Rajshekhar Pandey

Court No. - 33

HON'BLE NAND PRABHA SHUKLA, J.

1. Heard Mr. Anil Kumar Mishra, learned counsel for the applicants, Mr. Rajshekhar Pandey, learned counsel for the opposite party no. 2, learned A.G.A. for the State and perused the record.

2. The present application under Section 528 B.N.S.S. has been preferred to allow this application and quash the entire proceeding of Case No. 4803 of 2023 (Old No. 2425 of 2017) (State Vs. Ravinder and others), in Case Crime No. 412 of 2017, under Sections 147, 148, 323, 307, 506 IPC, Police Station, Kairana, District Shamli as well as charge sheet dated 07.07.2017 and cognizance/ summoning order dated 17.07.2017 passed by learned Chief Judicial Magistrate, Kairana which is pending in the court of learned Civil Judge (Senior Division), Kairana, District Shamli on the basis of compromise dated 17.07.2025.

3. Learned counsel for the applicants submits that the parties have settled their dispute through compromise dated 17.07.2025, placed as Annexure No. '6' to the present application which has been duly verified by the Court of learned Civil Judge (Senior Division) Kairana, Shamli vide order dated 26.09.2025.

4. Learned counsel for the applicants submits that the present dispute is of personal in nature between the applicants and the opposite party no.2. It is also argued that the parties have willingly entered into a settlement and not under duress or threat or coercion and are not interested in pursuing the matter pending in the Court concerned and, therefore, the impugned

proceedings be quashed on the ground of compromise between the parties and they do not propose to file the counter affidavit and rejoinder affidavit.

5. Learned counsel for the opposite party no. 2 admits the arguments of learned counsel for the applicants and states that he has no objection if the impugned proceeding pending against the applicants, is quashed.

6. Learned A.G.A. also does not dispute the correctness of the submissions made by the learned counsel for both the parties.

7. The law with regard to quashing of a case on the basis of settlement arrived between the parties, is well settled.

8. The Hon'ble Supreme Court in its Constitutional Bench Judgment in **Gian Singh Vs. State of Punjab and Another, (2012)10 SCC 303**, has held that *"But the criminal cases having overwhelmingly and pre-dominantly civil flavour stand on different footing for the purposes of quashing, particularly the offences arising from commercial, financial, mercantile, civil, partnership or such like transactions or the offences arising out of matrimony relating to dowry, etc. or the family disputes where the wrong is basically private or personal in nature and the parties have resolved their entire dispute. In this category of cases, High Court may quash criminal proceedings if in its view, because of the compromise between the offender and victim, the possibility of conviction is remote and bleak and continuation of criminal case would put accused to great oppression and prejudice and extreme injustice would be caused to him by not quashing the criminal case despite full and complete settlement and compromise with the victim."*

9. The Hon'ble Supreme Court in **Parbatbhai Ahir alias Parbatbhai Bhimsinhbhai Karmur and others vs. State of Gujara and another, (2017) 9 SCC 641** has laid down broad principles of quashing the criminal proceedings in exercise of inherent jurisdiction on the ground that *"even in the non compoundable cases on the basis of compromise, criminal proceedings can be quashed so that valuable time of the court can be saved and utilized in other material cases."*

10. Both the parties have agreed to withdraw the proceedings pending amongst them in Court concerned. From perusal of the records and the law as cited above, the present case is a good case for exercise of power by the Court to quash summoning order as well as entire proceedings.

11. The dispute appears to be purely civil in nature that has been mutually settled between the parties to their entire satisfaction, therefore, no useful purpose would be served in allowing the prosecution to continue any longer.

12. The present application for quashing filed under Section 528 BNSS comes within the parameters as laid down by the Hon'ble Supreme Court in **Pradeep Kumar Kesarwani Vs. State of Uttar Pradesh & Another, Criminal Appeal No. 3831 of 2025, SLP (Crl.) No. 11642 of 2019 dated 02.09.2025.**

13. Considering the fact that the alleged dispute arises out of the property, the entire proceedings of Case No. 4803 of 2023 (Old No. 2425 of 2017) (State Vs. Ravinder and others), in Case Crime No. 412 of 2017, under Sections 147, 148, 323, 307, 506 IPC, Police Station, Kairana, District Shamli, are hereby quashed.

14. The present application under Section 482 Cr.P.C. is, accordingly, **allowed.**

(Nand Prabha Shukla,J.)

June 1, 2026

Nisha